F. No. J-11013/3/2017-Judicial (Part-1) Government of India Ministry of Law & Justice Department of Legal Affairs **Judicial Section**

Shastri Bhawan, New Delhi, Dated 31st July, 2017

ORDER

The President is pleased to allow the following three Sr. Advocates (ex-Additional Solicitors General of India) to appear before the High Courts with effect from the dates as mentioned against each, on the terms and conditions including fees applicable to Additional Solicitors General of India, as laid down in the Law Officers (Conditions of Service) Rules, 1987, till they are re-appointed or regular ASGs for these High Courts are appointed:

SI. No.	Name of Sr. Advocate (Shri)	Allowed for appearance before	with effect from
1.	Sanjay Jain	High Court of Delhi	22.07.2017 (F/N)
2.	G. Rajagopalan	High Court of Madras	28.07.2017 (F/N)
3.	Rajdeepak Rastogi	High Court of Rajasthan	28.07.2017 (F/N)

2. Hindi version of this order will follow.

> (R. K. Srivastava) Deputy Legal Adviser

Copy for information to:-

- 1. PS to ML&J/PS to MSL&J/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/ PS to all JS&LA in the Main Sectt.
- 2. The PS to AGI/PS to SGI.
- 3. All the three Sr. Advocates listed above.
- 4. The Incharge, Branch Secretariat, Chennai.
- 5. The Incharge, Litigation (High Court) Section.
- 6. The Registrar, High Court of Delhi, High Court Madras at Chennai and its Bench at Madurai and High Court of Rajasthan at Jodhpur and its Bench at Jaipur.
- 7. The Cash (LA) Section with request to continue the payment of retainership fee as per entitlement of Addl. SGIs to the above listed Sr. Advocates (ex-ASGs) with effect from the dates as shown against each in the table in para 1 above, till further orders.
- The Pay & Accounts office, Department of Legal Affairs, New Delhi.
 Hindi unit, Department of Legal Affairs for Hindi translation of the order.
- 10. Guard File/Judicial Section with 5 spare copies.

(D. Srinivas) Section Officer (Judicial) Tel. 011-23384945

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